

PUNJAB VIDHAN SABHA

BILL NO. 36-PLA-2021

THE PUNJAB CONTRACT FARMING (REPEAL) BILL, 2021

A

BILL

to repeal the Punjab Contract Farming Act, 2013.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

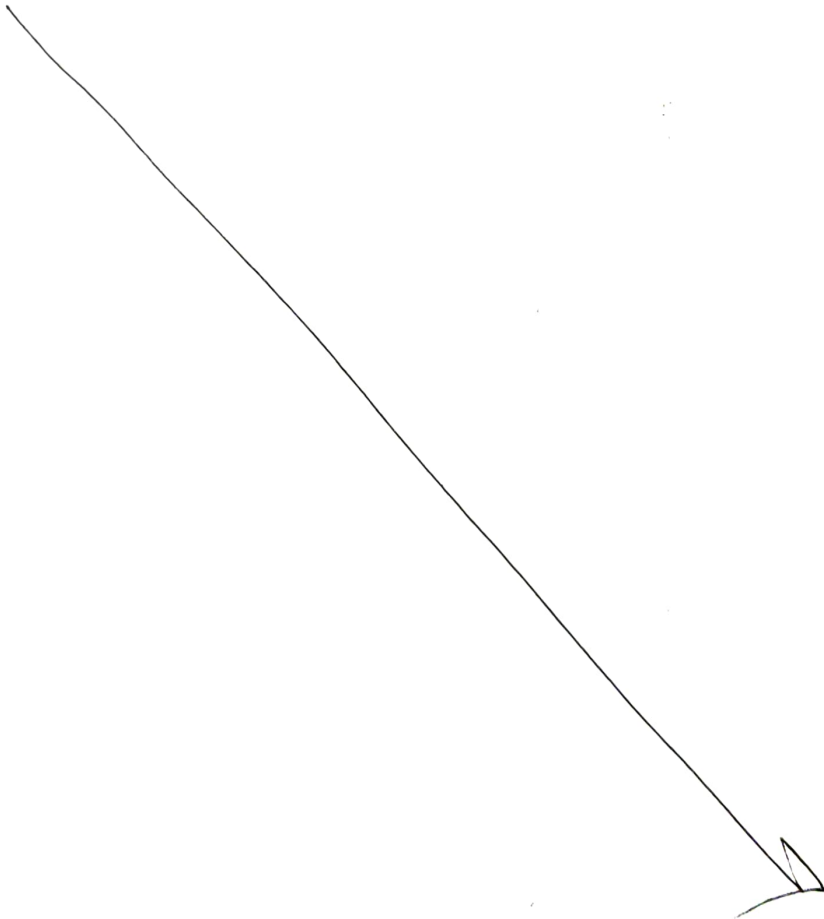
Short title and
commencement.

1. (1) This Act may be called the Punjab Contract Farming (Repeal) Act, 2021.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Repealing of
Punjab Act
No.30 of 2013.

2. The Punjab Contract Farming Act, 2013 (Punjab Act No. 30 of 2013), is hereby repealed.



STATEMENT OF OBJECTS AND REASONS

The Punjab Contract Farming Act, 2013 was published on April 16, 2013. It is heavily in favour of Corporate/Private Sector buyers of agriculture/farmers produce and against the interest of farmers. It is feared that implementation of this Act will lead to complete exploitation of the farmers because of strict provisions like imprisonment and heavy fines in case of default. No farmer can approach the Civil Courts in case he is aggrieved by the orders passes by the Authority under this Act, as the jurisdiction of the Civil Courts is barred under this Act.

Till the time the fears of the farmers are allayed, it is futile to keep this Act operational in its current form. Therefore, It shall be appropriate to repeal the Act.

To introduce 'THE PUNJAB CONTRACT FARMING (REPEAL) BILL 2021' will be beneficial as above.

Randeep Singh Nabha
Agriculture Minister

CHANDIGARH:
THE 10TH NOVEMBER, 2021

SURINDER PAL
SECRETARY.

N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 10th November, 2021 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).


Under Secretary
Punjab Vidhan Sabha
Chandigarh